GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

UNSTARRED QUESTION NO: 52

(TO BE ANSWERED ON THE 1st December 2025)

OPERATION OF INTERNATIONAL FLIGHTS FROM PATNA AIRPORT

52. DR. BHIM SINGH

Will the Minister of Civil Aviation be pleased to refer to the reply of Starred Question no.1 dated 21st July, 2025 regarding operating international flights from Patna airport and to state:

whether Government has formally asked any Indian or foreign airlines to get done or submit an assessment regarding economic viability of direct international flights from Patna to neighboring and ASEAN countries and if so, the progress made so far in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

International flight operations are governed by Bilateral Air Services Agreement (ASA) between India and the respective countries. In accordance with respective ASAs, Indian designated carriers are free to mount operations to/from any international airport, including Patna, to any foreign destinations as per mutually agreed capacity limits.

The Government has provided an enabling environment for the growth of the civil aviation sector and it does not interfere in the operational plans of the airlines. Airlines are free to select whatever markets and networks they wish to service and operate within the ambit of bilateral agreements. The airlines provide air services to specific places depending upon the traffic demand and commercial viability. The start of international flights from any point in India is purely a commercial decision of the airlines.
